

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-44(PB)/2020

IN THE MATTER OF:

Thachampattu Subramaniam Vedapuri Applicant/petitioners
v.
Emmar MGF Land Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 10.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant Ms. Somya Jaitley, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 20.01.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 20.01.2020.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)